GOVERNMENT OF INDIA MINISTRY OF MINES RAJYA SABHA UNSTARRED QUESTION NO. 621 ANSWERED ON 12.12.2022

SELECTION OF MEMBERS OF DMF

621: DR. KIRODI LAL MEENA:

Will the Minister of MINES be pleased to state:

- (a) the process by which the Members and Chairman of the District Mineral Foundation (DMF) are selected, the details thereof;
- (b) whether Government has taken any measures to increase the expenditure from the District Mineral Foundation Trust (DMFT) fund in the State of Rajasthan, if so, the details thereof;
- (c) the guidelines for expenditure from District Mineral Foundation (DMF); and
- (d) the details of the total expenditure from the said fund and works done especially in Dausa, Karauli, Sawai Madhopur, and Alwar districts during the last five years?

ANSWER

THE MINISTER OF MINES, COAL AND PARLIAMENTARY AFFAIRS (SHRI PRALHAD JOSHI)

(a): To ensure effective implementation of the projects to be taken up through the funds accumulated under DMFT, a 2 – tier administrative setup for DMF consisting of Governing Council and Managing Committee has been proposed in the Model Trust Deed circulated by the Central Government. Accordingly, an administrative setup consisting of a two-tier mechanism for DMF has been included by the State of Rajasthan in the Rajasthan District Mineral Foundation Trust Rules, 2016.

Further, the proviso to sub-section (3) of section 9(B) of the MMDR Act, 1957 empowers the Central Government to issue directions to the State Governments with respect to the composition and functions of DMF. Accordingly, under the provision of Section 9B (3), the Central Government has issued order on 23.04.2021 (**Annexure-I**) to all the States to include MPs, MLAs and MLCs in the Governing Council of DMF in the larger public interest.

(b) Section 9B of the MMDR Act empowers State Governments to establish District Mineral Fund (DMF) to take up development programs in mining-affected areas. Ministry of Mines has circulated guidelines for Pradhan Mantri Khanij Kshetra Kalyan Yojna (PMKKKY) on 16.09.2015 to be implemented by the DMFs in order to implement various development and welfare projects/programs only in mining-affected areas, and to ensure long-term sustainable livelihoods for the affected people in mining areas. These guidelines are applicable to all the States including Rajasthan.

As per the information received from the State Government, till October 2022, Rs. 7226.94 Crores has been collected under DMF Trust in the State. A total of Rs. 3141.45 Crs. have been spent and projects worth Rs. 7587.84 crore have been sanctioned till October 2022.

(c): Link to the guidelines for expenditure from the District Mineral Foundation (DMF) on the website of the Ministry of Mines:

https://mines.gov.in/writereaddata/UploadFile/PMKKKY%20Guidelines.pdf.

(d): As per information received from the State Government, total expenditure from the DMF fund during the last five years (FY 2017-18 to FY 2021-22) in the State is Rs. 2866.16 crore. The details of expenditure in Dausa, Karauli, Sawai Madhopur, and Alwar districts are provided in **Annexure-II.**

Annexure-I referred to in reply to part (a) of Unstarred Question No - 621

F. No. 7/9/2021-M. IV GOVERNMENT OF INDIA MINISTRY OF MINES

New Delhi, Shastri Bhawan, Dated the 23 April, 2021

ORDER

WHEREAS sub-section (1) of Section 9B of the Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957), mandates that the State Governments shall, by notification, establish a District Mineral Foundation in every district in the country affected by mining related operations.

AND WHEREAS sub-section (3) of Section 9B of the Act provides that the composition and functions of the District Mineral Foundation shall be as may be prescribed by the State Government.

AND WHEREAS the provisio to sub-section (3) of Section 9B of the Act, states that the Central Government may give directions regarding composition and utilization of fund by the District Mineral Foundation.

AND WHEREAS it is observed that composition of Governing Council and Managing Committee of District Mineral Fund (DMF) varies from State to State, especially with respect to Chairman of Governing Council and Managing Committee as well as inclusion of Members of Parliament in the Governing Council.

AND WHEREAS, the DMF is meant to work for interest and benefit of persons and area affected by mining related operations within the district, it is necessary that the administrative head of the district is the Chairman of the DMF and the elected representatives of mining affected area in the district are included as members of Governing Council.

THEREFORE, the Central Government, in exercise of the powers conferred under the proviso of sub-section (3) of Section 9B of the Mines and Minerals (Development and Regulation) Act, 1957, hereby directs the State Governments and Union Territories to incorporate the following in the rules regulating the composition of Governing Council and Managing Committee of District Mineral Foundation with immediate effect.

- The Chairman of Governing Council and Managing Committee shall be District Magistrate/ Deputy Commissioner/ District Collector, of the district. No other person can function as Chairman of the Governing Council and Managing Committee.
- 2. Member of Parliament (MP), Lok Sabha of the district shall be a member of the Governing Council. In case, there are more than one MPs of Lok Sabha in a

- district, all MPs of Lok Sabha of the districts shall be members of the Governing Council.
- In case, the constituency of one MP of Lok Sabha falls in more than one districts, the MP of Lok Sabha shall be member of the Governing Council of all such districts.
- 4. MP of Rajya Sabha from a State shall be a member of the Governing Council of one district selected by him/her. (The Rajya Sabha MP shall intimate name of the district selected by him/her to the Secretary in-charge of Mining Department of the State who in turn shall inform the concerned District Magistrate/ Deputy Commissioner/ District Collector.)
- 5. The Members of Legislative Assembly (MLAs) of the district shall be members of the Governing Council.
- 6. The Members of Legislative Council of the State (MLC) shall be a member of the Governing Council of one district selected by him/her. (The MLC shall intimate name of the district selected by him/her to the Secretary in-charge of Mining Department of the State who in turn shall inform the concerned District Magistrate/ Deputy Commissioner/ District Collector.)

Any meeting of Governing Council or Managing Committee of District Mineral Foundation of a district held after issue of this order will be held with composition as mandated above.

(Sanjay Lohiya)

Additional Secretary to the Government of India

To

1. Chief Secretaries of all States,

2. Administrators of Union Territories,

Copy for information to:

PS to Minister for Mines; PPS to Secretary (Mines)

Annexure-II referred to in reply to part (d) of Unstarred Question No-621

S.No.	District	Details of Sanctioned projects	2017- 18	2018- 19	2019- 20	2020- 21	2021- 22
1	Dausa	No. of Works	6	1	8	1	0
		Actual Expenditure (in Lakhs)	17.6	0.27	0	23.68	0
2.	Karauli	No. of Works	0	0	0	0	0
		Actual Expenditure (in Lakhs)	0	256.5	154.5	213	0
3	Sawai Madhopur	No. of Works	2	5	0	0	17
		Actual Expenditure (in Lakhs)	24.88	27.45	0	0	47
4	Alwar	No. of Works	0	1	65	30	0
		Actual Expenditure (in Lakhs)	0	10	144.3	331.64	179.24